

Constitution (Ninety-Second Amendment) Act, 2003

[07 January 2004]

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Constitution (Ninety-Second Amendment) Act, 2003

[07 January 2004]

An Act further to amend the Constitution of India. BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the Constitution (Ninety-second Amendment) Act, 2003.

2. Amendment Of Eighth Schedule :-

In the Eighth Schedule to the Constitution,--

(a) existing entry 3 shall be re-numbered as entry 5, and before entry 5 as so re-numbered, the following entries shall be inserted, namely:--

"3. Bodo.

4. Dogri.";

(b) existing entries 4 to 7 shall respectively be re-numbered as entries 6 to 9;

(c) existing entry 8 shall be re-numbered as entry 11 and before entry 11 as so renumbered, the following entry shall be inserted, namely:--

"10. Maithili.";

(d) existing entries 9 to 14 shall respectively be re-numbered as entries 12 to 17;

(e) existing entry 15 shall be re-numbered as entry 19 and before entry 19 as so re-numbered, the following entry shall be inserted, namely:--

"18. Santhali.";

(f) existing entries 16 to 18 shall respectively be re-numbered as entries 20 to 22.